GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA UNSTARRED QUESTION NO. 3745 ANSWERED ON 12/08/2025

BENEFICIARIES UNDER IGNDPS

3745. Shri Asaduddin Owaisi:
Shri Bastipati Nagaraju:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the number of beneficiaries currently covered under the Indira Gandhi National Disability Pension Scheme (IGNDPS), specifically for persons with disabilities and further categorized by type of disability, State and UT-wise;
- (b) the eligibility criteria for availing benefits under the said scheme and the rationale for limiting pension coverage to only those with 80% or more disability;
- (c) the amount of pension (in absolute figures) currently provided to the persons with disabilities under IGNDPS;
- (d) whether the Government proposes to increase the Central Government's contribution to the disability pension component under the scheme; and
- (e) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KAMLESH PASWAN)

(a): Under Indira Gandhi National Disability Pension Scheme (IGNDPS), overall State/UT-wise cap of number of beneficiaries is 8.33 lakh, State/UT-wise details of which is given in Annexure. The beneficiaries belonging to severe/ multiple disabilities from BPL category are covered for availing assistance under the scheme. Under the State/UT cap, there is no categorization or ceiling prescribed based on type of disability. However, as per scheme guidelines, it is the responsibility of the State/UT concerned to proactively identify the most deserving beneficiary among the disabled persons, as per the prescribed eligibility criteria.

- (b): IGNDPS introduced in 2009 under National Social Assistance Programme (NSAP) does not have universal coverage. Out of the disabled persons, in terms of scheme guidelines, the most vulnerable category of persons with severe or multiple disability belonging to BPL category in the age of 18 years and above are eligible for assistance under IGNDPS. As per guidelines, in view of the limitation of fund available, if there are more deserving beneficiaries, the State/UT has the option to give them pension from its own resources.
- (c): The central assistance under the IGNDPS is ₹300/- per month per beneficiary from 18 to 79 years of age and ₹ 500/- per month per beneficiary from 80 years onwards. The States/UTs are encouraged to provide top-up amount of at least an equivalent amount to the assistance provided by the Central Government so that the beneficiaries could get a decent level of assistance. At present, the States/UTs are adding top-up amount ranging from ₹200/- to ₹ 5700/- per month per beneficiary under disability pension scheme.
- (d) & (e): While considering the continuation of NSAP schemes for the 15th Finance Commission cycle (2021-26), the revision in beneficiary coverage and rate of assistance under the schemes was considered by the Government. However, considering the available financial space, the Government has approved continuation of NSAP schemes in its present form.

ANNEXURE REFERRED TO IN REPLY TO PART (A) OF LOK SABHA UNSTARRED QUESTION NO. 3745 TO BE ANSWERED ON 12.08.2025 REGARDING BENEFICIARIES UNDER IGNDPS

State/UT-wise cap of beneficiaries under IGNDPS

SI. No	States/UTs	IGNDPS
1	Andhra Pradesh	24412
2	Bihar	127100
3	Chhattisgarh	32085
4	Goa	466
5	Gujarat	20327
6	Haryana	16583
7	Himachal Pradesh	853
8	Jharkhand	26349
9	Karnataka	44825
10	Kerala	19285
11	Madhya Pradesh	101470
12	Maharashtra	9322
13	Odisha	90283
14	Punjab	5982
15	Rajasthan	30513
16	Tamil Nadu	64096
17	Telangana	20578
18	Uttar Pradesh	85773
19	Uttarakhand	2880
20	West Bengal	59941
	NE States	33341
21	Arunachal Pradesh	112
22	Assam	34579
23	Manipur	1005
24	Meghalaya	1558
25	Mizoram	722
26	Nagaland	1011
27	Sikkim	457
28	Tripura	2131
20	Union Territories	2131
29	A&N Islands	2
30	Chandigarh	100
31	D&N Haveli and D&D	310
32	NCT Delhi	4635
33	Jammu & Kashmir	2465
34	Ladakh	219
35	Lakshadweep	51
36	Puducherry	1271
